

BEFORE THE SECURITIES APPELLATE TRIBUNAL
MUMBAI

Date of Decision: 02.11.2018

Misc. Application No. 336 of 2018
And
Appeal No. 395 of 2018

Soma Papers & Industries Ltd.
G.D. Somani Marg,
Panchak, Nashik Road,
Nashik- 422 101

...Appellant

Versus

Bombay Stock Exchange
BSE Limited
P.J. Towers, Dalal Street, Fort,
Mumbai- 400 001

...Respondent

Mr. Aditya Mokashi, Advocate with Mr. Fauzan Shaikh, Advocate for the Appellant.

Mr. Tomu Francis, Advocate with Mr. Vivek Shah, Advocate for the Respondent.

CORAM: Dr. C.K.G. Nair, Member

Per: Dr. C.K.G. Nair (Oral)

Misc. Application No. 336 of 2018

By this Misc. Application applicant seeks condonation of 47 days delay in filing this appeal. For the reasons stated in the Misc. Application, delay is condoned.

Misc. Application is disposed of accordingly.

Appeal No. 395 of 2018

1. This appeal has been filed to challenge the order of BSE Limited ('BSE' for short) dated June 26, 2018 whereby the appellant company has been delisted. After hearing the matter for some time, representative of the appellant, on instruction, submits that all payments due to BSE and other pending compliances, which led to delisting the appellant company- Soma Papers and Industries Ltd., will be complied with within 15 days from receiving the consolidated list of non-compliances from BSE. If the appellant does comply, then BSE shall give an opportunity of personal hearing to the appellant and pass a final order in accordance with law.

2. Appeal is disposed of on above terms with no order as to costs.

Sd/-
Dr. C.K.G. Nair
Member

02.11.2018
Prepared & Compared By: PK